

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

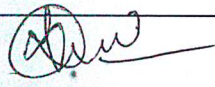
PRESENT: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL

PRESENT: HON'BLE SHRI BINOD KUMAR SINHA –MEMBER TECHNICAL



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 11.12.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) NO. 602/9/HDB/2019
NAME OF THE COMPANY	Renuka Advanced Systems Pvt Ltd
NAME OF THE PETITIONER(S)	Anu Fastners Pvt Ltd
NAME OF THE RESPONDENT(S)	Renuka Advanced Systems Pvt Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
C V Narasimham	Advocate		
P.V.B CHARY	Advocate	9246597476	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Tarun K. Reddy	Adv	9502036363	
Umais Sant	Adv	8142071912	

ORDER

Counsels representing both sides are present. Respondent counsel stated that the party is intending to settle the matter and the counsel undertakes to direct the party to pay part amount of 12 Lakhs before 20th of this month and balance claim amount to be paid in two instalments subject to acceptance by the Petitioners. Petitioner's counsel stated that the Respondents are silent regarding the payment of interest accrued. Counsel for the Respondent further undertakes to direct the party to discuss this aspect also with the petitioner. In view of the submissions, time is enlarged finally for submitting the outcome of the discussions. In case, the matter is settled, both are directed to file joint memo of settlement on the next date of hearing. Put up the matter finally 20.12.2019.



MEMBER TECHNICAL



MEMBER JUDICIAL